

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of article 311)

[English]

DR. DATTA SAMANT (Bombay South Central) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

DR. DATTA SAMANT : I introduce the Bill.

MR. DEPUTY SPEAKER : Shri Thampan Thomas—not present.

Shrimati Jayanti Patnaik.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of article 16)

[English]

SHRIMATI JAYANTI PATNAIK (Cuttack) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further, to amend the Constitution of India.”

The motion was adopted.

SHRIMATI JAYANTI PATNAIK : I introduce the Bill.

HINDU MARRIAGE (AMENDMENT) BILL\*

(Insertion of New Section 25A)

[English]

SHRIMATI JAYANTI PATNAIK : Sir, I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955.”

The motion was adopted.

SHRIMATI JAYANTI PATNAIK : I introduce the Bill.

MR. DEPUTY SPEAKER : Shri K. Ramamurthy—Absent.

Shri P. M. Sayeed—Absent.

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL—Contd.

[English]

MR. DEPUTY SPEAKER : Item 13—further consideration of the following motion moved by Shri G.M. Banatwalla on 10 May, 1985.

SHRI SOMNATH RATH : Sir, I beg to move :

“That the debate on the Code of Criminal Procedure (Amendment) Bill, 1985 (Amendment of Sections 125 and 127) by Shri G.M. Banatwalla be adjourned to the next day allotted for Private Members' Bills.”

MR. DEPUTY SPEAKER : The question is.....

SHRI G. M. BANATWALLA . What about the second motion about protection of priority ?

MR. DEPUTY SPEAKER : That is coming. The question is :

"That the debate on the Code of Criminal Procedure (Amendment) Bill, 1985 (Amendment of Sections 125 and 127) by Shri G.M. Banatwalla be adjourned to the next day allotted for private Members Bills."

The motion was adopted.

MOTION RE : SUSPENSION OF  
RULE

[*English*]

SHRI SOMNATH RATH (Aska) : Sir, I beg to move :

"That provisions of sub-rule (1) of Rule 30 and the proviso to Rule 29 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the debate on the Code of Criminal Procedure (Amendment) Bill, 1985 (*Amendment of Section 125 and 127*) by Shri G.M. Banatwalla, which has been adjourned today to the next day allotted for Private Members' Bills be suspended to enable the Bill to be set down in the List of Business without Ballot as the first item therein."

SHRI C. JANGA REDDY : What is the reason ?

(*Interruptions*)

MR. DEPUTY SPEAKER : The question is...

SHRI G.M. BANATWALLA (Ponnani) : Only a clarification because of my over-anxiety or over-cautiousness you may say. In order to suit the convenience of the Government, I have no objection to this, but on the next day allotted for the Private Members' Bill, this Bill must have precedence over all other Bills.

MR. DEPUTY SPEAKER : That is why we are doing this.

SHRI G. M. BANATWALLA : I have not completed. I am a bit over-anxious. I read a lot and then I come to the House.

The Motion says "next day allotted for Private Members' Bills." According to the list we have, it must be on the 20th December. But supposing God forbid, due to any reason, the House does not meet on the 20th December, in that case, we may not have any other day during the current session that may be allotted for the Private Members. God forbid, in that case, this protection should be available for the first day allotted to the Private Members' Bill in the next session also. That should be clearly understood.

MR. DEPUTY SPEAKER : Yes, that is understood.

(*Interruptions*)

SHRI G. M. BANATWALLA : In order to suit the convenience of the Government, we have absolutely no objection.

MR. DEPUTY SPEAKER : The question is :

"That provisions of sub-rule (1) of rule 30 and the proviso to Rule 29 of the Rules of Procedure and Conduct of Business in the Lok Sabha in their application to the debate on the Code of Criminal Procedure (Amendment) Bill, 1985 (*Amendment of Sections 125 and 127*) by Shri G.M. Banatwalla, which has been adjourned today to the next day allotted for Private Members' Bills be suspended to enable the Bill to be set down in the List of Business without Ballot at the first item therein."

The motion was adopted.

(*Interruptions*)

SHRI C. JANGA REDDY : What is the reason ?

MR. DEPUTY SPEAKER : The hon. Member who moved the Bill has also accepted it.

(*Interruptions*)